

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 9

IA(IBC)(PLAN)/3(CH)2024
In
CP(IB) No. 254/Chd/Hry/2020
(Admitted)

IN THE MATTER OF:

Induskleed Export Pvt. Ltd.

...Petitioner

Vs.

Pala Décor Pvt. Ltd.

...Respondent

Under Section: 9, IBC 2016, Sec 30

Order delivered on 22.07.2024

CORAM:

SH. ASHISH VERMA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the RP/Applicant in
IA No.3/2024

: Mr. Anurag Bhatt, Advocate

ORDER

IA(IBC)(PLAN)/3(CH)2024

In compliance of the last order dated 02.05.2024, the affidavit along with the copy of addendum duly approved by CoC and convenience performa has been filed vide Diary No.00358/1 dated 12.07.2024. The same are taken on record. It is stated by learned counsel for the RP that in the resolution plan there is a provision for carry forward losses for which the notice is required to be issued. Registry is directed to issue notice to the Principal Commissioner of Income Tax, Gurugram along with the copy of the resolution plan within one week. Learned counsel for the applicant is

directed to file an affidavit of service to that effect within next one week. Reply be filed by Principal Commissioner of Income Tax, Gurugram within one week after service with a copy in advance to the counsel opposite. Rejoinder to the reply, if any, be filed within one week thereafter with a copy in advance to the counsel opposite.

Dasti notice be given.

Let the matter be listed on 19.08.2024.

Sd/-
(ASHISH VERMA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja